

gate at Debrapar on the 24th December, 1960 defying the Border Security Force personnel; and

(b) if so, the details thereof?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) No such incident took place at Debrapar on the 24th December, 1960.

(b) Question does not arise.

Influx of East Pakistan Tribals in Tripura

***158. Shri Dasaratha Deb:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a large number of tribals have come to Tripura from East Pakistan;

(b) if so, the reason for their leaving Pakistan; and

(c) what steps are being taken to give shelter to those incoming tribals in Tripura?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) 45 Tribal families consisting of 230 members entered into Tripura from East Pakistan in October/November, 1960.

(b) The migrants have stated that the Pakistan authorities were interfering with their religion and oppressing them.

(c) Persons migrating from East Pakistan after April, 1958, are not entitled to any relief and rehabilitation benefits.

'Plan Week'

***159. Shri M. R. Krishna:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Plan Week has been celebrated throughout the country;

(b) what amount has been spent on the programmes under this Scheme of Plan Week; and

(c) whether there are any weighty reasons that prompted Government to celebrate Plan Week?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) A sum of about Rs. 1.30 lakhs was sanctioned for the purpose; but the details of actual expenditure are not yet available.

(c) The Plan Week has been celebrated many times in order to focus the attention of the public on the importance of the Plan for the development of the country. This time the important reason for organising the Plan Week was the coming Third Five Year Plan. It is essential to keep the public informed of the achievements of the Second Plan and educate them about the Third Plan that lies ahead.

Death of Indians near Ceylon

***160. Shri Tangamani:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 695 on the 5th December, 1960 and state:

(a) whether Government have received further details about death of 16 Indians whose dead bodies were washed ashore on Ceylon coast in August, 1960;

(b) whether cases were registered by the Ceylon Government against the persons who escaped from drowning;

(c) if so, the result of the trial;

(d) whether some persons have been proceeded against for murder of the 16 persons; and

(e) if so, the result of the said proceeding?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) Government have received a copy of the Inquest Proceedings held by the Ceylon authorities, dated 20th October, 1960, on the death of 16 Indians whose dead bodies were found washed ashore on the coast off Vankalai in Ceylon in August 1960.

The Inquest Proceedings disclose that according to 6 persons who travelled on the boat and were, among those who escaped drowning, passengers were asked to get down from the boat about 250 yards from the shore and when some refused one of the persons in-charge threatened them and pushed them into the sea. Death in all cases was stated to have been caused by asphyxia due to drowning.

(b) to (e). The Government of Ceylon have not instituted any case, under their regulations, against the survivors. However, the Controller of Immigration, Madras, to whom a copy of the Inquest Proceedings has been forwarded, has instituted action under the Indian Penal Code and the Indian Immigration Act. Three persons have been arrested in this connection and further investigation is in progress.

Production of Chemical Fertilizers

- *161. { **Dr. Ram Subhag Singh:**
Shri Arjun Singh
Bhadauria:
Shri P. G. Deb:
Shri D. C. Sharma:

Will the Minister of **Commerce and Industry** be pleased to state the steps proposed to be taken by Government to increase production of chemical fertilizers in the country during the Third Five Year Plan?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): It is proposed to set up a number of additional fertilizer factories, both in the Public and the Private Sectors in order to achieve the target capacity of 1 million tons of nitrogen and 4 to 5 lakh tons of P_2O_5 at the end of the Third Five Year Plan period.

Government Files

- *162. { **Shri P. G. Deb:**
Shri Sampath:
Shri Arjun Singh
Bhadauria:
Shri S. A. Mehdi:
Shrimati Ila Palchoudhuri:
Shri Harish Chandra
Mathur:

Will the **Prime Minister** be pleased to state:

(a) whether it has been decided to destroy two million files which are considered unnecessary in the Central Secretariat; and

(b) if so, the criterion for destroying files?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). It has been decided to review recorded files with a view to destroying such of them whose retention periods, as already prescribed, have expired. A pilot project undertaken by the O & M division showed that 50 per cent of the recorded, files, numbering 42 lakhs, were due for destruction. The Central Economy Board, on the basis of the results of the pilot project, has requested the Ministries to make arrangements for completing this work within six months to one year without employment of additional staff.

Spare Parts of Automobiles

- *163. { **Shri Harish Chandra**
Mathur:
Shri P. C. Borooah:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether non-availability of spare parts for commercial automobiles has created serious difficulties in State-run transport organisations;

(b) the value of imports of these parts during each of the past 3 years; and

(c) whether any special efforts are being made for the manufacture of these parts in the country?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

(a) State Transport Undertakings are being provided with all facilities in the procurement of spare parts of commercial vehicles as are possible within the overall limitations of the foreign exchange availability. In addition to the foreign exchange permissible to them for the import of spare